



2026:AHC:179694

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 8151 of 2026**

Sohan Lal Yadav

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Anjali Shukla, Apoorv Singh, Pratik Chandra

Counsel for Opposite Party(s) : G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicant, the Learned A.G.A. for the State and perused the record.

2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No.22 of 2025, under Sections 305A, 331(4), 317(2), 345(3), 238 BNS and Section 60 Excise Act, Police Station- Raigarh, District Mirzapur, with a prayer to enlarge him on anticipatory bail as the applicant apprehend his arrest in the above-mentioned case.

3. Learned counsel for the applicant has contended that the FIR was initially lodged against unknown persons for the offences under Sections 305(a) and 331(4) of the BNS. Later, the police arrested the co-accused Sanjay Pal and from his possession 29 boxes of liquor, supposedly stolen from the shop of the informant, were recovered. The name of the applicant has been disclosed in the confessional statement of the co-accused Sanjay Pal. The applicant has no criminal antecedents.

4. Learned AGA has opposed the prayer for anticipatory bail and has contended that a huge recovery has been made from the co-accused Sanjay Pal. The applicant may be required for custodial interrogation and further recoveries, therefore, he may not be considered for grant of anticipatory bail. It has also been contended that the applicant is avoiding the proceedings of investigation and that non-bailable warrants have also been issued against him.

5. Learned AGA, however, has not disputed the fact that the applicant has no criminal antecedents.

6. I have considered the submissions made by the learned counsel for the parties.

7. The FIR has been lodged against unknown persons. Co-accused Sanjay Pal, from whom the recovery of the stolen articles was made, has been granted regular bail by this Court vide order dated 14.05.2025 passed in Criminal Misc. Bail Application No. 10518 of 2025. Except the confessional statement of the co-accused, no other direct evidence has been pointed out linking the applicant to the crime in question. The applicant has no criminal antecedents. Non-bailable warrants are said to have been issued against the applicant, however, proceedings under Section 84 of the BNSS have not been undertaken against the applicant.

8. Taking into account the entire facts and circumstances of the case, prima facie case for grant of anticipatory bail is made out.

9. In view of the above, the anticipatory bail application of the applicant is allowed.

10. In the event of the arrest of the applicant **Sohan Lal Yadav**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make himself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. that the applicant shall not leave India without the previous permission of the Court;

iv. that the applicant shall not pressurize/intimidate the prosecution witness;

11. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

12. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 25, 2026

S.A.